

HIGH COURT OF KARNATAKA

March 18, 2020

NOTICE

From March 19, 2020, entry of litigants and visitors to the precincts of High Court of Karnataka, Principal Bench at Bengaluru and Benches at Dharwad and Kalaburagi, and all Court precincts in the City of Bengaluru (City Civil Court, District Courts and other Courts of Bengaluru Rural District functioning in Bengaluru City, Chief Metropolitan Magistrates' Courts, Mayo Hall Courts, Family Courts, Labour Courts and Industrial Tribunals), and all Courts and Tribunals in Kalaburagi City will not be allowed.

However, members of the Bar, staff of the Courts, government and local authority officers/officials visiting the Courts for official work, police and security forces will be allowed to enter the precincts of the said Courts. The litigants will be allowed entry into the aforesaid Court precincts only if they produce a certificate issued by their respective Advocates on their letterheads indicating that the presence of the litigant in the Court precincts concerned is mandatory on that particular day. In the certificate, the members of the Bar shall mention brief reasons for permitting entry of their clients to the Court precincts.

Those litigants who are appearing in person or who intend to appear in person will have to tender an application in writing at the entry/checking points of the Courts concerned giving the particulars of the case in which they want to appear in person. In the event they want to enter the Court precincts for filing of a case or for filing statement of objections/applications etc., necessary details of the case be set out in the application. After scrutiny of such applications, a decision will be taken by the officials of the Courts concerned for allowing entry to such litigants.

These directions shall remain in force until further orders.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

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Law
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Sd/-

(Rajendra Badamikar)

Registrar General